

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Special Bench (PHYSICAL HEARING)

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDULA – HON’BLE MEMBER (J)
CORAM: SHRI SATYA RANJAN PRASAD- HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 13.03.2023 AT 04:00 PM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/436/2023 & IA (IBC)/72/2022 in Company Petition (IB) No.600/7/HDB/2019
NAME OF THE COMPANY	Sri Panchajanya Power Pvt Ltd
NAME OF THE PETITIONER(S)	Acqiant Engineers & Infrastructure Pvt Ltd
NAME OF THE RESPONDENT(S)	Sri Panchajanya Power Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

Mr. Chetan Kapadia, Learned Counsel for MIDC appeared via video conference.

Heard Mr. Deepak Bhattacharjee, Learned Senior Counsel representing Mrs. JVL Bharati, Learned Counsel for Liquidator.

IA 72/2022 – For orders on 29.03.2023.

IA 436/2023 – This is an application filed by the Liquidator seeking exclusion of time spent on account of pendency of IA 72/2022 before this Tribunal. While there can be no dispute that IA 72/2022 filed by the Liquidator is pending and is ripe for disposal, for the purpose of allowing exclusion, the period should be specific. However, considering the facts and circumstances of the case, we treat this application as the application for extension and grant extension of time for completion of Liquidation till end of 30th April, 2023. Meanwhile, we direct both sides to get ready in IA 72/2022 on the next hearing date without fail.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)